## GOVERNMENT OF INDIA FINANCE LOK SABHA

### UNSTARRED QUESTION NO:3354 ANSWERED ON:30.08.2013 SCRUTINY OF NGOS Bapurao Shri Khatgaonkar Patil Bhaskarrao;Bhoi Shri Sanjay;Gaikwad Shri Eknath Mahadeo;Paranjpe Shri Anand Prakash

#### Will the Minister of FINANCE be pleased to state:

a. the details of Non Governmental Organisations (NGOs) exempted from tax with regard to foreign donation received by them;

b. whether the Government proposes to scrutinise the accounts of NGOs who have received donations from abroad in excess of one crore during the financial year 2011-12 and if so, the details thereof and if not, the reasons therfor;

c. the number of such NGOs whose accounts have been scrutinised till date and the findings thereof; and

d. the action taken/being taken against such NGOs?

# Answer

#### MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI J.D. SEELAM)

Part(a): Details of Non-Governmental Organisations (NGOs) exempted from tax with regard to foreign donations received by them is not centrally maintained in Central Board of Direct Taxes(CBDT). However, details of foreign donation disclosed under Foreign Currency Regulation Act(FCRA), 2010 is maintained in public domain (http://mha.nic.in/fcra.htm) by Ministry of Home Affairs.

Part (b): (i) Yes, Sir.

(ii) This is one of the criteria for compulsory manual scrutiny selection guidelines issued by CBDT as per Instruction No.10/2013.

Part (c): The process of selection of such cases is currently underway. The details of number of NGOs whose accounts have been scrutinized till date and the findings thereof are not maintained centrally by the CBDT.

Part (d): In case an NGO is found to have violated the provisions of the Income-tax Act, 1961, appropriate action as per the provisions of the Income-tax Act, 1961 is taken by the competent authority.